

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-795/ND/2018**

**IN THE MATTER OF:**  
**M/s. Kei Industries Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Hacienda Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**Under Section 9 of IBC**


**Order delivered on 16.09.2019**


**Coram:**  
**SHRI. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**  
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**Present:** Ms. Astha Garg, Advocate for operational-creditor

**ORDER**

Heard the operational-creditor. No one is present on behalf of the corporate-debtor at the time of hearing the matter. As last opportunity a week days' time is granted. In the meanwhile the counsel for the petitioner is also directed to take up the matter to the counsel and fresh development in the matter, if any, may be apprised by the Tribunal. Post the matter to 30<sup>th</sup> September, 2019.

  
**(V.K. Subburaj)**  
**Member (T)**

  
**(P.S.N. Prasad)**  
**Member (J)**